

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Excise Appeal No. 368 of 2012

(Arising out of Order-in-Appeal No. 14/Commr/M-II/2011 dated 12.12.2011 passed by Commissioner of Central Excise Mumbai-II)

Commissioner of Central Excise, Mumbai-II **.....Appellant**

VERSUS

Durall Systems India Pvt. Ltd. **.....Respondent**

Appearance :

Shri Nitin Ranjan, Authorized Representative for the Appellant
Shri Rajesh Ostwal for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86233/2021

Date of Hearing : 07.04.2021
Date of Decision : 07.04.2021

PER : BENCH

When the matter was called for hearing today, the Ld. Authorized Representative for the appellant submits that the respondent has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)